

GOVERNMENT OF INDIA

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA

QUESTION NO 12.11.2010

ANSWERED ON

DISTRIBUTION OF FOODGRAINS TO BPL FAMILIES UNDER DIRECTION OF SUPREME COURT

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Sardar Sukhdev Singh Dhindsa

Will the Minister of COALCOALCOALCOALCOALCONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :-

- (a) the quantity of foodgrains allocated to each State for distribution to BPL families under PDS, under directions of the Supreme Court;
- (b) the quantity of foodgrains actually been lifted by State Governments so far; and
- (c) the quantity of foodgrains belonging to Food Corporation of India still lying in open in various States?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(PROF. K.V. THOMAS)

(a) & (b): In pursuance of Hon'ble Supreme Court's suggestion, the Government has made a special adhoc allocation of 25 lakh tons of foodgrain to States/UTs on 7.9.2010 for BPL families at BPL issue prices for distribution for 6 months. State-wise allocation and offtake of foodgrains as on 9.11.2010 under the above allocation is at Annex.

(c): As reported by FCI, a quantity of 17.38 lakhs tons of wheat is lying in Cover and Plinth (CAP) with FCI as on 01.10.2010.